BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1359/2024

PRAMOD KUMAR PANDEY ....Applicant

Versus

STATE OF UTTAR PRADERS & Ors. .....Respondents

INDEX

S. No.	PARTICULARS	Page Nos.
1.	Reply on behalf of Central Pollution Control Board alongwith supporting affidavit	
2.	**ANNEXURE – I**—Copy of Order dated 11.12.2024	
3.	**ANNEXURE – II (Colly.)** - Copies of the MoEF&CC notifications	
4.	**ANNEXURE – III (Colly)**—Copies of CPCB Letters dated 22.02.2024; 15.03.2024 and 24.06.2024	

Place : New Delhi

Date : 04.04.2025

(Anamika Sagar)

Scientist 'E', CPCB

Through Counsel

SUMAN ARORA
66 Ring Road, Lajpat Nagar 3
New Delhi – 110024
9811417151; 011 29847151
aroras16@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1359/2024

In the matter of:

Pramod Kumar Pandey

...Applicant

Versus

State of Uttar Pradesh & Ors.

....Respondents

REPLY ON BEHALF OF THE RESPONDENT NO. 5 CENTRAL POLLUTION CONTROL BOARD (CPCB).

1. That the Hon'ble National Green Tribunal. Principal Bench (hereinafter referred to as the "Hon'ble NGT") vide Order dated 11.12.2024 and notice dated 24.12.2024 in Original Application (hereinafter referred to as "OA") No. 1359/2024 has sought the reply of CPCB in the instant matter. Thereby the reply is made in the succeeding paragraphs. A copy of the Hon'ble NGT Order dated 11.12.2024 is annexed herewith as **Annexure - I (Colly).**

2. That the present application has been filed by the applicant alleging that the Respondent no. 6 Brick Kiln i.e., M/s Pandey Brick Kiln Industry (formerly known as M/s Anant Kumar Pandey Brick Kiln and M/s Degree Chandra Pandey B.K.O.) is operating in violation of statutory provisions and environmental norms in residential area causing adverse impact on public health, agricultural land and surrounding ecosystem. In this regard, the applicant has made various complaints to the concerned authorities and no action has been taken in the matter.

NOTARY PUBLIC
Ram Krishan Gupta
Advs-Delhi
Regd. No. 10666/14
GOVT OF INDIA

3. That at the outset, the Answering Respondent denies all claims, contentions, allegations and averments against Answering Respondent CPCB in the above OA contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the Answering Respondent for want of a specific denial or on the ground of non-traverse, save any averment which has been expressly admitted hereinafter.

4. That CPCB is a statutory Board constituted under the Water (Prevention and Control) Act, 1974 (hereinafter referred to as "Water Act, 1974"). It performs the functions under the Water Act, 1974, the Air (Prevention and Control) Act, 1981 (hereinafter referred to as "Air Act, 1981") and the Environment (Protection) Act, 1986 (hereinafter referred to as "E (P) Act, 1986").

5. That the State Pollution Control Boards/Pollution Control Committees (hereinafter referred to as "SPCBs/PCCs") have been constituted in States / Union Territories under the Water Act, 1974 and the Air Act, 1981 and are empowered to perform the functions and implement the provisions of these Acts in respect of their Territorial Jurisdiction.

6. That the Ministry of Environment, Forest and Climate Change (hereinafter referred to as "MoEF&CC") vide Notifications GSR 143(E) dated 22.02.2022, issued revised Environmental Standards for particulate matter (PM) of 250 mg/Nm3 for brick kilns. The said notification also stipulates about the siting criteria, fugitive dust emission control measures, list of approved fuels, porthole and platform for emission monitoring, timeline for conversion to Zig-Zag technology or vertical shaft or using Piped Natural Gas

NOTARY PUBLIC
Ram Krishan Gupta
Area-Delhi
Regd. No 10065/14
GOVT OF INDIA

as fuel in brick making, etc. MoEF&CC revised the timelines for conversion vide Notification GSR 895 (E) dated 15.12.2023 as below:

"2. The existing brick kilns which are not following Zig Zag Technology or Vertical Shaft or use piped natural gas as fuel in brick making shall be converted to Zig-Zag Technology or Vertical Shaft or use piped natural gas as fuel in brick making within a period of:

(a) One year w.e.f. 23.02.2023 in case of kilns located within ten kilometers radius of non-attainment cities; except those located in million plus population cities, NCR districts, and critically & severely polluted areas as categorized by CPCB;

(b)One-year w.e.f. 23.02.2024 in case of other kilns."

Further, MoEF&CC extended the timeline for conversion vide Notification GSR 70(E) dated 22.01.2025 as below:

"In the Environment (Protection) Rules, 1986, in SCHEDULE-I, in Sl. No. 74, in the notes, in serial number 2, in paragraph (b) for the words "one year", the words "two year four months and seven days" shall be substituted."

True copy of the MoEF&CC notifications are annexed as **Annexure-II** (Colly).

7. That, it is humbly submitted that Brick kilns should operate only after obtaining prior Consent to Establish (hereinafter referred to as "CTE") and Consent to Operate (hereinafter referred to as "CTO") from the concerned SPCB/PCC and shall comply the conditions stipulated therein.

8. That the Brick kilns should comply the conditions stipulated in MoEF&CC notification dated 22.02.2022 and amended thereof.

9. That CPCB has received complaints in the present matter through e-mails dated 10.02.2024, 03.03.2024 and 10.06.2024. In this regard, it is humbly submitted that complaints were forwarded to UPPCB vide letter dated 22.02.2024, 15.03.2024 and 24.06.2024 for taking necessary action on the complaints. The status report/action taken report in the matter is awaited from UPPCB. As the issues raised in the instant matter falls under the purview of UPPCB, therefore, it is respectfully prayed that the Hon'ble Tribunal may consider the response filed by concerned respondent for adjudication of the instant matter. A copy of the CPCB letters dated 22.02.2024, 15.03.2024 and 24.06.2024 are annexed as **Annexure - III (Colly.).**

10. That, the answering respondent herein craves leave of the Hon'ble NGT to file additional reply, if required, in future.

11. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble NGT in the instant OA.

NOTARY PUBLIC
Ram Krishan Gupta
Area-Delhi
Regd. No. 10666/14
GOVT OF INDIA

(Anamika Sagar)
Scientist 'E'
Central Pollution Control Board

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1359/2024

In the matter of:

Pramod Kumar Pandey ...Applicant

Versus

State of Uttar Pradesh & Ors. ....Respondents

AFFIDAVIT

I, **Anamika Sagar**, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 5, in the above matter, do hereby solemnly affirm, declare on oath and state as under:-

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.

2. That the accompanying reply may be read part and parcel of the present affidavit.

3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the records maintained during ordinary course of business of CPCB and

NOTARY PUBLIC
Ram Krishan Gupta
Area-Delhi
Regd. No. 10030/14
GOVT OF INDIA

available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

DEPONENT

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली–110032
Parivesh Bhawan, East Arjun Nagar Delhi-110032

VERIFICATION

Verified at Delhi on this day of 04 APR 2025 2025 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

NOTARY PUBLIC
Ram Kishan Gupta
New Delhi
Regd. No. 10033/14
GOVT OF INDIA

DEPONENT

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दि

ATTESTED
NOTARY
DELHI (INDIA)
04 APR 2025

Annexure- I

Item No. 05

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1359/2024

Pramod Kumar Dubey

Applicant

Versus

State of UP

Respondent

Date of hearing: 11.12.2024

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Tarun Cummra, Adv.

ORDER

1. In this original application, the Applicant has alleged that the Respondent No. 6 brick kiln is operating in densely populated area of Nagar panchayat Bariyarpur at Ward No. 5 Jethasi, District Deoria, Uttar Pradesh.

2. The plea of the Applicant is that brick kiln is a source of air pollution and it is releasing particulate matter carbon monoxide, sulfur dioxide and nitrogen oxide. Further grievance of the Applicant is that the brick kiln is using hazardous waste like spent organic solvent, oil residue, pet coke, filter press cake, plastic rubber, leather waste and other hazardous waste and creating health hazards to the nearby residents. The Applicant has also alleged that there is a primary school nearby and the children are directly exposed to the brick kiln emissions and there is also a nearby Ayurvedic Hospital at Dubey Tola which is exposed to the air pollution caused by the brick kiln.

3. It is also the allegation that the brick kiln is located in the garden area and in support of his allegation the applicant has referred to the revenue document on page 65. In respect of the emission from the brick kiln, he has relied upon the photographs filed from page 66 onwards. He has also referred to the document on page 95 in support of the plea that the brick kiln is involved in illegal mining. Submission of Counsel for the Applicant is that though various complaints were made to the authorities, no action has been taken, and CPCB had also repeatedly sought a report from the State Pollution Control Board in respect of the illegal operation of the brick kiln but no such report was submitted.

4. Issue Notice to the Respondents for filing their response by way of affidavit.

5. Applicant is directed to serve the Respondents and file affidavit of service at least one week before the next date of hearing.

6. List on 07.04.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

December 11, 2024
Original Application No. 1359/2024
A..

Annexure- II

रजिस्ट्री सं. डी.एल.- 33004/99

REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-22022022-233662
CG-DL-E-22022022-233662

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 140] नई दिल्ली, मंगलवार, फरवरी 22, 2022/फाल्गुन 3, 1943
No. 140] NEW DELHI, TUESDAY, FEBRUARY 22, 2022/PHALGUNA 3, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 फरवरी, 2022

सा.का.नि. 143(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) अधिनियम, 1986 का और संशोधन करते हुए निम्नलिखित नियम बनाती है:, अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ :

(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2022 है।

(2) वे राजपत्र में उनके अंतिम प्रकाशन की तारीख से लागू होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-I में, क्रम सं. 74 पर प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि को रखा जाएगा, अर्थात्: -

74"	ईंट भट्टे	चिमनी से उत्सर्जन में विविक्त पदार्थ	250 मिलीग्राम/एनएम3
		चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल साफ्ट) - भट्टा क्षमता 30,000 ईंट प्रतिदिन से कम - भट्टा क्षमता 30,000 ईंट प्रति दिन के बराबर या अधिक	14 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 7.5 मीटर) 16 मीटर (लोडिंग प्लेटफॉर्म से कम से कम 8.5 मीटर)

		चिमनी की न्यूनतम ऊंचाई (भट्टों की वर्टिकल साफ्ट के अलावा)	
		- भट्टा क्षमता 30,000 ईंट प्रतिदिन से कम	24 मीटर
		- भट्टा क्षमता 30,000 ईंट प्रति दिन के बराबर या अधिक	27 मीटर

टिप्पणियां :

1. सभी नए ईंट भट्टों को केवल ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट के साथ होने की या ईंट बनाने में ईंधन के रूप में पाइप्ड प्राकृतिक गैस के उपयोग की अनुमति दी जाएगी और इस अधिसूचना में निर्धारित मानकों का पालन करना होगा।

2. विद्यमान ईंट भट्टे जो ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट या ईंट बनाने में ईंधन के रूप में पाइप्ड प्राकृतिक गैस (पीएनजी) के उपयोग का पालन नहीं कर रहे हैं, उन्हें (क) गैर-प्राप्ति शहरों के 10 किमी के दायरे में स्थित भट्टों के मामले में एक वर्ष (जैसा कि केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथापरिभाषित) (ख) अन्य क्षेत्रों के लिए दो वर्ष की अवधि के भीतर ज़िग-ज़ैग तकनीक या वर्टिकल शाफ्ट में परिवर्तित किया जाएगा या पीएनजी का उपयोग ईंट बनाने में ईंधन के रूप में किया जाएगा। इसके अतिरिक्त, ऐसे मामलों में जहां केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां ने रूपांतरण के लिए अलग से समय-सीमाएं निर्धारित की हैं, वहां ऐसे आदेश प्रभावी होंगे।

3. सभी ईंट भट्टे केवल अनुमोदित ईंधन जैसे कि पाइप्ड प्राकृतिक गैस, कोयला, ईंधन लकड़ी और/या कृषि अपशिष्टों का उपयोग करेंगे। पेट कोक, टायरों/प्लास्टिक/ख़तरनाक अपशिष्टों के उपयोग की अनुमति ईंट भट्टों को नहीं दी जाएगी।

4. उत्सर्जन की निगरानी के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मापदंडों/रूपरेखा के अनुसार ईंट-भट्टे स्थायी सुविधा (पोर्ट होल और प्लेटफार्म) का निर्माण करेंगे।

5. विविक्त सामग्रियों (पीएम) के निष्कर्ष 4% CO_2 पर प्रसामान्य किए जाएंगे जो निम्नलिखित हैं:

   पीएम (सामान्य) = (पीएम(मापित) X 4%)/ (चिमनी में मापित CO_2 का %, मापित CO_2 के मामले में ≥ 4% कोई प्रसामान्यीकरण नहीं। चिमनी की ऊँचाई (मीटर में) भी $H= 14\ Q^{0.3}$ सूत्र (जहां Q kg/hr में SO_2 उत्सर्जन दर है) द्वारा परिकलित की जाएगी, और अधिकतम दो को काम में ले सकेंगे।

6. ईंट भट्टों को आवासों और फलों के बागों से 0.8 कि.मी. की न्यूनतम दूरी पर स्थापित किया जाना चाहिए। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां आवास, जनसंख्या घनत्व, जल निकायों, संवेदनशील रिसेप्टर्स इत्यादि की निकटता का ध्यान रखते हुए स्थापित मापदंडों को सख्त बना सकते हैं।

7. किसी क्षेत्र में भट्टों की अधिक संख्या से बचने के लिए मौजूदा ईंट भट्टों से कम से कम एक किलोमीटर की दूरी पर ईंट भट्टों को स्थापित किया जाना चाहिए।

8. ईंट भट्टों को संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां द्वारा निर्धारित उत्सर्जन प्रक्रिया/पलायक धूल उत्सर्जन नियंत्रण दिशा-निर्देशों का पालन करना होगा।

9. ईंट भट्टों से निकलने वाली राख को ईंट बनाने में उसी परिसर के अंदर ही इस्तेमाल किया जाएगा।

10. ईंट भट्टे में ईंट बनाने के लिए उपयोग की जाने वाली मिट्टी को निकालने के लिए संबंधित राज्य/संघ राज्य क्षेत्र के खनन विभाग सहित संवंधित प्राधिकरणों से सभी आवश्यक अनुमोदन प्राप्त किए जाएंगे।

11. ईंट भट्टा मालिक यह सुनिश्चित करेंगे कि कच्चे माल/ईंटों के परिवहन के लिए उपयोग की जाने वाली सड़के पक्की सड़कें हैं।

12. कच्चे माल/ईंटों के परिवहन के दौरान वाहनों को ढका जाएगा।"

[फा. सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खण्ड 3, उप-खण्ड (i) में तारीख 19 नवंबर, 1986 के का.आ. 844 (अ) द्वारा प्रकाशित किए गए थे और 04 अक्तूबर, 2021 की अधिसूचना सा.का.नि. 724 (अ) द्वारा अंतिम बार संशोधित किए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd February, 2022

G.S.R. 143(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. Short Title and commencement: -

(1) These rules may be called the Environment (Protection) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, for entry at Sl. No. 74, the following entry shall be substituted, namely: -

"74	**Brick Kilns**	Particulate matter in stack emission	250 mg/Nm^3
		Minimum stack height (Vertical Shaft Brick Kilns) - Kiln capacity less than 30,000 bricks per day - Kiln capacity equal or more than 30,000 bricks per day	 14 m (at least 7.5m from loading platform) 16 m (at least 8.5m from loading platform)
		Minimum stack height (Other than Vertical Shaft Brick Kilns) - Kiln capacity less than 30,000 bricks per day - Kiln capacity equal or more than 30,000 bricks per day	 24 m 27 m

Notes :

1. All new brick kilns shall be allowed only with zig-zag technology or vertical shaft or use of Piped Natural Gas as fuel in brick making and shall comply to these standards as stipulated in this notification.

2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of (a) one year in case of kilns located within ten kilometre radius of non-attainment cities as defined by Central Pollution Control Board (b) two years for other areas. Further, in cases where Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees has separately laid down timelines for conversion, such orders shall prevail.

3. All brick kilns shall use only approved fuel such as Piped Natural Gas, coal, fire wood and/or agricultural residues. Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.

4. Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.

5. Particulate Matter (PM) results shall be normalized at 4% CO_2 as below:

PM (normalized) = (PM (measured)x 4%)/ (% of CO_2 measured in stack), no normalization in case CO_2 measured $\geq$ 4%. Stack height (in metre) shall also be calculated by formula $H=14Q^{0.3}$ (where Q is SO_2 emission rate in kg/hr), and the maximum of two shall apply.

6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometre from an existing brick kiln to avoid clustering of kilns in an area.

8. Brick kilns shall follow process emission/fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.

9. The ash generated in the brick kilns shall be fully utilized in-house in brick making.

10. All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.

11. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.

12. Vehicles shall be covered during transportation of raw material/bricks".

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGAWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* number G.S.R. 724(E), dated the 04th October, 2021.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054. ALOK KUMAR

रजिस्ट्री सं. डी.एल.- 33004/99

REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-15122023-250682
CG-DL-E-15122023-250682

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 712] नई दिल्ली, शुक्रवार, दिसम्बर 15, 2023/अग्रहायण 24, 1945
No. 712] NEW DELHI, FRIDAY, DECEMBER 15, 2023/AGRAHAYANA 24, 1945

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 15 दिसम्बर, 2023

सा.का.नि 895(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :--

1. संक्षिप्त नाम और प्रारंभ—(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) छठा संशोधन नियम, 2023 है।

(2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 की प्रविष्टि के क्रम सं. 74 के टिप्पण सं. 2 के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात् :--

"2. विद्यमान ईंट भट्टे, जो जिग-जैग प्रौद्योगिकी या उर्ध्वाकार साफ्ट का प्रयोग नहीं करते हैं या पाईप्ड प्राकृतिक गैस का निम्नलिखित अवधि के भीतर ईंटें बनाने के लिए ईंधन के रूप में उपयोग करते हैं :

(क) गैर प्राप्ति नगरों के दस किलोमीटर व्यास के भीतर अवस्थित भट्टों की दशा में एक वर्ष अर्थात् 23.02.2023 से ; सिवाय उनके, जो दस लाख से अधिक जनसंख्या वाले नगरों, राष्ट्रीय राजधानी राज्यक्षेत्र जिलों केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा श्रेणीकृत अत्यधिक और बहुत प्रदूषित क्षेत्रों में अवस्थित हैं ;

(ख) अन्य भट्टों की दशा में एक वर्ष अर्थात् 23.02.2024 से :

परंतु उस दशा में, जहां वायु क्वालिटी प्रबंधन आयोग/केंद्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति ने पृथक् रूप से अधिक कठोर सन्नियम/समय-सीमा जारी की है, ऐसे आदेश अभिभावी होंगे ।"

[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में सं. का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सं. सा.का.नि. 414(अ), तारीख 5 जून, 2023 द्वारा किया गया था ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th December, 2023

G.S.R. 895(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) act, 1986 (29 of 1986) the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. Short title and commencement.-- (1) These rules may be called the Environment (Protection) Sixth Amendment Rules, 2023.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in the SCHEDULE-I, in entry at Sl. No. 74, for note no. 2, the following entry shall be substituted, namely: -

"2. The existing brick kilns which are not following zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making shall be converted to zig-zag technology or vertical shaft or use piped natural gas as fuel in brick making within a period of :

(a) one year w.e.f. 23.02.2023 in case of kilns located within ten kilometers radius of non-attainment cities; except those located in million plus population cities, NCR districts, and critically & severally polluted areas as categorized by CPCB;

(b) one year w.e.f. 23.02.2024 in case of other kilns.

Provided that in case where Commission for Air Quality Management / Central Pollution Control Board / State Pollution Control Board / Pollution Control Committee has separately issued more stringent Norms/ timelines, such orders shall prevail. "

[F. No. Q-15017/35/2007-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844 (E) dated the 19th November 1986 and last amended, *vide* notification number G.S.R. 414(E) dated the 05th June, 2023.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

MANOJ KUMAR VERMA

रजिस्ट्री सं. डी.एल.- 33004/99

REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-23012025-260395
CG-DL-E-23012025-260395

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 41] नई दिल्ली, बुधवार, जनवरी 22, 2025/माघ 2, 1946
No. 41] NEW DELHI, WEDNESDAY, JANUARY 22, 2025/MAGHA 2, 1946

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 जनवरी, 2025

सा.का.नि. 70(अ).— केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:-

1. (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) नियम, 2025 है।

(2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में क्रम सं. 74 के टिप्पण की क्रम संख्या 2 के पैरा (ख) में "एक वर्ष" शब्दों के स्थान पर "दो वर्ष चार मास और सात दिन" शब्द रखे जाएंगे।

[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

वेद प्रकाश मिश्रा ,संयुक्त सचिव

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और सा.का.नि. 543 (अ), तारीख 22 जुलाई, 2009, सा.का.नि.

143(अ), तारीख 22 फरवरी, 2022 और सा.का.नि. 895(अ), तारीख 15 दिसंबर, 2023 द्वारा संशोधित किए गए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd January, 2025

G.S.R. 70 (E).— In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2025.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in SCHEDULE-I, in Sl. No. 74, in the notes, in serial number 2, in paragraph (b) for the words "one year", the words "two year four months and seven days" shall be substituted.

[F. No. Q-15017/35/2007-CPW]

VED PRAKASH MISHRA , Jt. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844(E), dated the 19th November 1986, and amended, *vide* notification G.S.R. 543(E), dated the 22nd July, 2009, G.S.R. 143(E), dated the 22nd February, 2022 and G.S.R. 895(E), dated the 15th December, 2023.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

GORAKHA NATH YADAVA

Annexure- III

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

CP-99/150/2021-IPC-V-HO-CPCB-HO 1216

फरवरी 22, 2024

सेवा में,

सदस्य सचिव
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
भवनसंख्या– टीसी -12 वी,
विभूति खंड, गोमतीनगर,
लखनऊ-226010, उत्तर प्रदेश

विषय: नगर पंचायत बरियारपुर, तहसील बरियारपुर तथा तहसील पिपरपाती, जिला देवरिया, उत्तर प्रदेश में अवैध रूप से आबादी के समीप संचालित ईंट भट्टा ईकाईयों द्वारा प्रदूषण फैलाये जाने के संबंध में प्राप्त जनशिकायत के संदर्भ में।

महोदय,

कृपया, श्री प्रमोद कुमार पांडे, उत्तर प्रदेश द्वारा ईमेल के द्वारा प्रेषित जनशिकायत दिनांक 19.02.2024 का संदर्भ ले| शिकायत, नगर पंचायत बरियारपुर, तहसील बरियारपुर तथा तहसील पिपरपाती, जिला देवरिया, उत्तर प्रदेश में अवैध रूप से आबादी के समीप संचालित ईंट भट्टा ईकाईयों द्वारा प्रदूषण फैलाये जाने से संबंधित हैं|

अत: निवेदन है कि मामले की जाँच करे एवं उचित कार्यवाही करते हुए कार्यवाही रिपोर्ट की प्रतिलिपि शिकायतकर्ता को तथा इस कार्यालय को सूचनार्थ उपलब्ध कराने की कृपा करे।

भवदीया

अनामिका सागर

(अनामिका सागर)
अपर निदेशक &
प्रभाग प्रभारी (आईपीसी-V)

संलग्नक: उपरोक्त

प्रतिलिपि:

1. क्षेत्रीय निदेशक (लखनऊ) : कृपया अनुवर्ती कार्यवाई हेतु।
   केंद्रीय प्रदूषण नियंत्रण बोर्ड
   PICUP भवन, विभूति खंड,
   गोमती नगर,लखनऊ -226020

2. श्री प्रमोद कुमार पांडे : सूचनार्थ हेतु।
   पुत्र श्री कृष्ण नाथ पांडे
   नगर पंचायत बरियारपुर,
   वार्ड नंबर पाँच जेठहसी, थाना बरियारपुर,
   जिला देवरिया उत्तर प्रदेश

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
दिनांक 23/02/2024

अनामिका सागर

(अनामिका सागर)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

अनुस्मारक-1

CP-99/150/2021-IPC-V-HO-CPCB-HO 1367

मार्च 15, 2024

सेवा में,

सदस्य सचिव
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
भवनसंख्या– टीसी -12 वी,
विभूति खंड, गोमतीनगर,
लखनऊ-226010, उत्तर प्रदेश

विषय: अवैध रूप से आबादी के समीप संचालित ईंट भट्टा ईकाईयों द्वारा प्रदूषण फैलाये जाने के संबंध में प्राप्त जनशिकायत के संदर्भ में।

महोदय,

कृपया, श्री प्रमोद कुमार पांडे, उत्तर प्रदेश द्वारा ईमेल के द्वारा प्रेषित जनशिकायत दिनांक 03.03.2024 का संदर्भ ले| शिकायत, नगर पंचायत बरियारपुर, तहसील बरियारपुर तथा तहसील पिपरपाती, जिला देवरिया, उत्तर प्रदेश में अवैध रूप से आबादी के समीप संचालित ईंट भट्टा ईकाईयों द्वारा प्रदूषण फैलाये जाने से संबंधित हैं|

इस संदर्भ में यह सूचित करना है की सीपीसीबी ने उपर्युक्त वर्णित मामले को उचित कार्यवाही हेतु पत्र दिनांक 22.02.2024 के माध्यम से उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड को अग्रेषित किया गया था। मामले की कार्यवाही की आख्या अभी यूपीपीसीबी से आपेक्षित है।

अत: आपसे पुनः निवेदन है कि मामले की जाँच करे एवं उचित कार्यवाही करते हुए कार्यवाही रिपोर्ट की प्रतिलिपि शिकायतकर्ता को तथा इस कार्यालय को सूचनार्थ उपलब्ध कराने की कृपा करे।

भवदीया

(अनामिका सागर)
अपर निदेशक &
प्रभाग प्रभारी (आईपीसी-V)

संलग्नक: उपरोक्त

प्रतिलिपि:

1 श्रीमाती प्रमोद कुमार पांडे
पुत्र श्री कृष्ण नाथ पांडे
नगर पंचायत बरियारपुर,
वार्ड नंबर पाँच जेठहसी, थाना बरियारपुर,
जिला देवरिया उत्तर प्रदेश

: कृपया इस संदर्भ में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से संपर्क करे।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत 13/3/24
दिनांक 19/3/2024

(अनामिका सागर)

D/C

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

CP-99/150/2021-IPC-V-HO-CPCB-HO 536

जून 24, 2024

सेवा में,

सदस्य सचिव
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
भवनसंख्या– टीसी -12 वी,
विभूति खंड, गोमतीनगर,
लखनऊ-226010, उत्तर प्रदेश

विषय: उत्तर प्रदेश के जनपद देवरिया में अवैध रूप से संचालित डीसीपी मार्का मेसर्स पांडे ईंट भट्टा उद्योग तथा मेसर्स अनंत कुमार पांडे ईंट भट्टा उद्योग के संबंध में प्राप्त जनशिकायत के संदर्भ में।

महोदय,

कृपया, श्री प्रमोद कुमार पांडे, उत्तर प्रदेश द्वारा उपरयुक्त विषय पर ईमेल के द्वारा प्रेषित जनशिकायत दिनांक 10.06.2024 का संदर्भ ले| संदर्भ के लिए जनशिकायत आवेदन की प्रति संलग्न है।

अत: आपसे निवेदन है कि मामले की जाँच करे एवं उचित कार्यवाही करते हुए कार्यवाही रिपोर्ट की प्रतिलिपि शिकायतकर्ता को तथा इस कार्यालय को सूचनार्थ उपलब्ध कराने की कृपा करे।

भवदीया

(अनामिका सागर)
अपर निदेशक &
प्रभाग प्रभारी (आईपीसी-V)

संलग्नक: उपरोक्त

प्रतिलिपि:

1 शिकायतकर्ता : सूचनार्थ हेतु।
Pramodkumarpandey11023@gmail.com

केंद्रीय प्रदूषण नियंत्रण बोर्ड
दिनांक 25/6/2024

(अनामिका सागर)